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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/00478/2014  
Chandigarh, this the 17<sup>th</sup> Day of June, 2014**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

Sohan Singh S/o gurmail Singh, Chokidar, Jawahar Navodaya Vidyalaya, Farour, Distt. Farehgarh Sahib, Punjab, under posting at Jawahar Navodaya Vidyalaya, Moga, R/o VPO Farour, Tehsil Khumano, Distt. Fatehgarh Sahib.

**...APPLICANT**

**VERSUS**

1. The Commissioner, Navodaya Vidyalaya Samiti, Kailash Colony, New Delhi.
2. The Deputy Commissioner, Navodaya Vidyalaya Samiti, Regional Office, Bay No.-26-27, Sector 31-A, Chandigarh.
3. The Principal Jawahar Navodaya Vidyalaya, Farour, Distt. Fatehgarh Shaib.
4. The Principal, Jawahar Navodaya Vidyalaya, Moga, Punjab.

**...RESPONDENTS**

**Present:** Sh. S.K. Rattan, counsel for the applicant.  
Sh. D.R. Sharma, counsel for the respondents.

**O R D E R (Oral)**

**BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

1. After arguing the matter for sometime, Sh. S.K. Rattan, learned counsel for the applicant made a submission that he may be permitted to withdraw this OA with liberty to move a representation against impugned order dated 27.5.2014, which may be ordered to be decided within some stipulated period in accordance with law and after considering grounds taken by him in the O.A.

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2. Sh. D.R. Sharma, appearing on behalf of the respondents submitted that the grounds taken in the OA have already been taken care of in written statement filed on behalf of the respondents wherein it has specifically been stated that there is no discrimination as alleged by the applicant. However, he did not object to prayer of the applicant for withdrawal of OA to enable him to file a representation.

3. Consider ad idem between the parties and without going into the merits of the case, I find that ends of justice would meet if prayer of the learned counsel for the applicant is allowed. Therefore, if the applicant files a representation to the respondents within three days from today, the same may be decided by the respondents in accordance with law by passing speaking order, which shall be communicated to him also.

4. The O.A. stands disposed of accordingly.



(SANJEEV KAUSHIK)  
MEMBER (J)

**Place: Chandigarh.**  
**Dated: 17.6.2014.**

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